

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

SEVENTH REPORT

(Presented on 26-11-1985)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventh Report.

2. The Committee met on 25 November, 1985 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1985 (*Amendment of article 311*) by Dr. Datta Samant.
- (2) The Constitution (Amendment) Bill, 1985 (*Amendment of article 16*) by Shri Priya Ranjan Das Munshi

II. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 29 November, 1985.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1985 (*Amendment of article 311*) by Dr. Datta Samant.

The Bill seeks to amend article 311 of the Constitution with a view to provide that a Government servant shall not be dismissed or removed from service or reduced in rank without giving him an opportunity to defend himself.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1985 (*Amendment of article 16*) by Shri Priya Ranjan Das Munshi.

The Bill seeks to amend article 16 of the Constitution with a view to provide that there shall not be any upper age limit for entering Government service except in case of recruitment to Armed Forces, Para Military Forces and Police Forces where physical fitness and sound health is a vital criteria.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Shri Sriballav Panigrahi regarding prohibition. | 2 hours |
| (2) Resolution by Shri Indrajit Gupta regarding import policy. | 2 hours |
| (3) Resolution by Shri Braja Mohan Mohanty regarding reservation of posts for women, minorities, etc. | 2 hours |

Recommendations

5. The Committee recommend that—

- (i) Dr. ^{S. G. Samant} Datta Samant and Shri Priya Ranjan Das Munshi be permitted to move for leave to introduce their Constitution (Amendment) Bills, and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

November 25, 1985
Agrahayana 4, 1907 (Saka)

M. THAMBI, DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.